

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW “SMC” BENCH, LUCKNOW**

[Through Virtual Court]

BEFORE SHRI T.S. KAPOOR, ACCOUNTANT MEMBER

**ITA No. 682/Lkw/2017
Assessment Year 2014-15**

Shobhit Agarwal, 161, Madhobari, Gangapur Chauraha, Bareilly (U.P.) 243001 PAN – AFPPA 3451B (Appellant)	Vs.	Income Tax Officer, 2(2), Bareilly (Respondent)
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Appellant by	Shri Yogesh Agarwal, Advocate
Respondent by	Shri Harish Gidwani, DR
Date of hearing	05/04/2021
Date of pronouncement	06/04/2021

ORDER

This is an assessee's appeal for Assessment Year 2014-15 against the order of the Id. CIT(A, Bareilly dated 17.08.2017.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 25.03.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Bareilly has issued a certificate in Form No.3 on 12.08.2020 under the Vivad Se Vishwas Scheme, therefore, the

assessee wants to withdraw the appeal. Ld. DR has no objection. Accordingly, I permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 06/04/2021)

Sd/-
(T.S. KAPOOR)
ACCOUNTANT MEMBER

Aks -
Dtd. 06/04/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order